

**IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH, BENGALURU
(Through web-based video conferencing platform)**

**ITEM No.11
I.A.No.820/2023 in
C.P. (IB)No.154/BB/2017**

IN THE MATTER OF:

State Bank of India ... Petitioner
Vs.
M/s. Deepak Cables (India) Ltd. ... Respondent

Order under Section 7 of IBC, 2016

Order delivered on 20.02.2024

CORAM:

**JUSTICE (RETD.) T. KRISHNAVALLI
HON'BLE MEMBER (JUDICIAL)**

**SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For I.A.No.820/2023 : Ms. Elavarsai, Adv., for Applicant
For the Respondent : Shri Vishnu Shriram

ORDER

I.A.No.820/2023:

1. Heard the Ld. Counsels appearing for the Applicant and the Respondent.
2. Shri Vishnu Shriram, Ld. Counsel accepts notice for the Respondent and submits that since the main C.P. along with IAs are listed tomorrow, the instant I.A. may also be heard tomorrow.
3. At the requests, list the case on **21.02.2024**.

**-Sd-
(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)**

**-Sd-
(T. KRISHNAVALLI)
MEMBER (JUDICIAL)**